

**Central Administrative Tribunal  
Jaipur Bench, JAIPUR**

OA.146/2009

This the 29th day of July, 2010

**Hon'ble Mr. K.S.Sugathan, Member(Administrative)**

Mool Chand Sharma son of Shri Sunder Lal Sharma, aged about 60 years, resident of 83, Bhomia Nagar, 100Ft.Road, Jhotwara, Jaipur- permanent address Gaur Sadan, Village Khedi, Post office working as Tend Graduate Teacher Science under respondent No.2

..... Applicant

(By Advocate: Shri Rajendra Vaish )

**- Versus -**

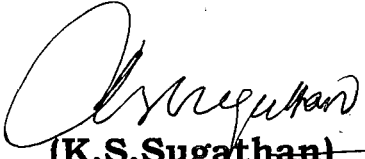
1. Kendriya Vidyalaya Sangathan,  
through its Commissionner, 18 Shaheed Jeet Singh  
Marg, New Delhi.
2. The Assistant Commissionner Kendriya Vidyalaya  
Sangathan, 92, Gandhi Nagar, Marg, Jajaj Nagar, Jaipur  
..... Respondents

(By Advocate: Shri V.S.Gurjar)

**ORDER (ORAL)**

When this case was taken up, learned counsel for applicant submits that he wants to withdraw this OA for the purpose of making representation to the Chairman, Kendriya Vidyalaya Sangathan. Learned counsel for respondents has no objection to said course of action.

2. In view of above, the OA is allowed to be withdrawn for the purpose of making representation before the Chairman, Kendriya Vidyalaya Sangathan. Accordingly, the OA is disposed of as withdrawn.

  
(K.S.Sugathan)  
**Member (Administrative)**